

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI FRIDAY BENCH 'B' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI H.S. SIDHU, JUDICIAL MEMBER AND
SHRI A.N. MISSHRA, ACCOUNTANT MEMBER**

**ITA Nos. 5573 & 5574/Del/2017
Assessment Years : 2009-10 & 2010-11**

**DCIT, CENTRAL CIRCLE-1,
FARIDABAD
HARYANA**

(Appellant)

**Vs. EPICU AGRO P. LTD.,
G-40, ASHOK VIHAR,
PHASE-1, NEW DELHI
(PAN : AABCE3815H)**

(Respondent)

Appellant by : Ms. Nidhi Srivastava, CIT(DR).
Respondent by : Mr. Prateek Jain, CA

ORDER

PER H.S. SIDHU, JM :

These appeals by the Revenue for the assessment years 2009-10 & 2010-11 are directed against the respective orders of Ld. CIT(A)-3, Gurgaon dated 08.06.2017.

2. Ld. Counsel for the assessee has requested for withdrawal of these appeals filed by the Revenue and stated that assessee has decided to file

applications to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned DR has agreed to the aforesaid proposition of the Ld. Counsel for the Assessee.

4. In view of the above, both the appeals filed by the Revenue have become infructuous, hence, the same are dismissed as such.

5. In the result, both the appeals of the Revenue are dismissed.

Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 05th January, 2021.

Sd/-

(A.N. MISSHRA)
ACCOUNTANT MEMBER

Sd/-

(H.S. SIDHU)
JUDICIAL MEMBER

SRB.

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar